

-1-

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

**HON'BLE SHRI JUSTICE SHEEL NAGU,
ACTING CHIEF JUSTICE**

ON THE 14th OF JUNE, 2024

MISC. CRIMINAL CASE No.24240 of 2024

SANJAY KHADSE

..... PETITIONER

VERUS

STATE OF M.P.

.....RESPONDENT

Appearance :

Shri Dharmendra Patel – Advocate for the petitioner through video conferencing.

Shri Surdeep Khampariya – Panel Lawyer for the respondent/State.

ORDER

Case diary is perused.

Learned counsel for the rival parties are heard.

This is first application filed u/S.439 of Cr.P.C. by the petitioner for grant of bail.

The petitioner has been arrested on 06.05.2024 by Police Station Pandhurna, District Pandhurna (Old District Chhindwara) in connection with Crime No.295/2024 registered in relation to offences punishable u/S. 306 of IPC.

-2-

The petitioner is alleged with abetment of committing suicide.

The deceased and the petitioner had decided to elope and get married. On behest of the petitioner, the deceased was asked to reach to the railway station to enable them to elope and get married.

When the petitioner failed to turn up at the railway station, the deceased got disheartened and committed suicide by hanging herself.

From the prosecution story, the cause for death does not have close and proximate link with the hanging and therefore, without expressing any opinion on merits of the case, this application is allowed and it is directed that **Petitioner- Sanjay Khadse** be released on bail on furnishing a personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand only)** with two solvent sureties of the like amount to the satisfaction of concerned Trial Court.

This order will remain operative subject to compliance of the following conditions by the petitioner :-

1. The petitioner will comply with all the terms and conditions of the bond executed by him;
2. The petitioner will cooperate in the trial ;
3. The petitioner will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The petitioner shall not commit an offence similar to the

-3-

offence of which he is accused;

5. The petitioner will not seek unnecessary adjournments during the trial;

6. The petitioner will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

7. The petitioner shall mark his appearance before the Trial Court once in a fortnight till conclusion of trial.

A copy of this order be sent to the Court below for compliance.

Certified copy as per rules.

(Sheel Nagu)
Acting Chief Justice

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